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DECENTRALISATION OF PUBLIC SECTOR UNDER TAKINGS

- / 310. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to state:
- (a) whether there is any proposal under Government's consideration tor the decentralisation of the Public Sector Undertakings;
- (b) whether an decision lias been arrived at in the matter; and
 - a} ii so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN Sill K.LA): (a) to (c) Government have recognised the need for greater delegation of powers financial and administrativeto the public enterprises, as also within the enterprises from the Board level down the line, tor improving the efficiency of these enterprises, Jn keeping with this decision, enhanced financial and administrative powers have been delegated to the enterprises. Some of the more important ones are indicated

- (i) The Boards of Directors sse authorised to sanction capital expenditure without prior reference to Govt, within specified limits on projects corning within the ap-proved objectives of the enterprises, allowing powers to sanction upto variations not exceeding 10% on any particular component
- (ii) The public enterprises need not sub mil theii revenue budget, foi prior approval except where Govt, is to make up the
- (iiii) The enterprises have been permittea to approach financial institutions for assistance in financing their expansion programmes, under certain conditions.
- (iv) Public Enterprises are empowered to make appointments to all posts themselves excluding those- of Directors on the Board and General Managers of constituent units, irrespective of salary ceilings,
- (v) Recognising that uniformity is not possible in the matter of par and allowances, the enterprises have been empowered to decide cm the service conditions of
- their employees within the requirements of overall rationalisation.
- (vi) The enterprises hare also been in Structed that there should be clear delega-tion of powers at all levels beginning the Chief Executives to the Functional Directors, the General Managers of consti-tuent units, Heads of Departments and Managers down the line.

LEVY OF EDUCATIONAL CESS

to Questions

- ill SHRI B. C. PATTANAYAK: Will the-Minister of EDUCATION AND YOUTH 8ER\ ICES be pleased to state:
- (a) whether Governmenl propose to levy educational cess; ami
- (b) if so, what is the purpose behind such a lev") and what are the details of the proposal f
- 1 111 MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDHARTHA SHANKAR RAY): (a) and (b) No, Sir. The levy of an educational cess is a matter to be decided by each State Government and the Governmenl of India cannot levy such a cess ciiuc tly.

Ihc rationale for the levy of an educational cess is this: At present, the alloca-tions for education fall short of the requirements of full development of education at all levels. It has therefore become necessary to mobilize local resources in all possible ways I'm supporting educational effort. The Ministry of Education and Social Welfare, therefore, has recommended to the State Governments several measures for raising additional resources. These include the levy of an educational cess earmarked for primary education.

REGISTRATION OF FIRMS

Slir, SIIIU M. V. RHADRAM: DR. Z. A. AHMAD:

Will the Minister of COMPANY **AFFAIRS**

be pleased to stale:

- i.i the number of linns with assets of Rs, 20 crores or more which have been registered with Government as required under Sec i ion Zfi of the Monopolies and Restrictive 1 rade Prat rices Ac t:
- (hi the number of such firms which have failed to gel registered under the Act; and
- (c) what action Government propose to lake against such linns?
- THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): (a) Upto 30th March, 1971, 598 undertakings coming within ambit of clause (t) oi Section 20 of the MRTP Act, 1909. have- been registered under Section 26 of the
- (b) and (c) It is very difficult to indicate this number, as under the Act the onus for registration is on the undertaking. Government have issued notices to 30 undertakings so far asking them to show cause as to why action should not be taken against them for not registering themselves under Section 26 of the Act.